

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) On the written request, Medical records are provided to patients, their legal heirs or their authorized representatives after due verification of the authorization and Identify proof of the person receiving the records as the records are covered under Section 8 (1) (j) of RTI Act, 2005.

Bringing of AIIMS, PGIMER and NIMHANS under MCI

2627. DR. R. LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any proposal is pending with Government to bring AIIMS, Delhi; PGIMER, Chandigarh and National Institute of Mental Health and Neuro Sciences (NIMHANS), Bengaluru under the purview of Medical Council of India (MCI);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) As on date, there is no proposal to bring All India Institute of Medical Sciences (AIIMS), New Delhi, Post Graduate Institute of Medical Education and Research (PGIMER), Chandigarh and National Institute of Mental Health and Neuro Sciences (NIMHANS), Bengaluru under the purview of Medical Council of India (MCI).

SC/ST personnel in research projects of ICMR

2628. SHRI AMBETH RAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Indian Council of Medical Research (ICMR) is undertaking major research activities regularly;

(b) if so, the details thereof;

(c) the details of the SC/ST personnel involved in medical research activities; and

(d) if no personnel is involved, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes. Indian Council of Medical Research (ICMR) is undertaking multi-disciplinary Bio-medical and health